

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.6
New IA-473/2021
in
IB- 623/ND/2018

IN THE MATTER OF:

JM Kapoor & Co.

Vs.

Novex (P) Ltd

...OPERATIONAL CREDITOR

..RESPONDENT

SECTION

U/s 9 IBC, 2016

Order delivered on 04.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Mr. Vinod Chaurasis for Liquidator, Mr. Ranjan Charaborti
For the OL :
For the RD :
For the Intervener :


ORDER

New IA-473/2021 :


Counsel for the Liquidator is present. It is submitted that the Liquidation process is at the stage of closure and some technical aspects remain to be completed. The successful bidder is yet to take the property and prayed to grant 90 days extension, as the time period has already been expired on 8th January, 2021.

Keeping in view the averments made in the Application and the submissions made by the Counsel for the Liquidator, the time period for liquidation is hereby extended for a further period of 90 days with effect from 9th January, 2021 onwards with the direction to the Liquidator to expedite the process and file the Application for liquidation of the Corporate Debtor.

In terms of the above, the I.A. stands **disposed of**.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit